

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

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**Minutes of NC-V meeting held on 20.11.2014**

The meeting No.30/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 20.11.2014 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri K.C. Meena, DDG	DGFT
2.	Shri Barinder Singh, Assistant Director	DC (MSME)

The agenda for meeting No.30/AM-15 dated 20.11.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

30/84-ALC3/2014

**MEETING NUMBER :**

**MEETING DATE :20.11.2014**

1	<b>Case No.: 1/29/84-ALC3/2014</b>	Party Name: BHARAT TISSUE PVT LTD.	Meet No/Date:30/84-ALC3/2014 20.11.2014	<b>Status:</b> Deferred
	HQ File 01/84/050/00216/AM15/	RLA File : 07/24/040/00031/AM15/	Lic.No/Date:0510385549 30.04.2014	Deferred date:11.12.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 11.12.2014.

2	<b>Case No.: 1/30/84-ALC3/2014</b>	Party Name: PIONEER EMBROIDERIES LTD	Meet No/Date:30/84-ALC3/2014 20.11.2014	<b>Status:</b> Approved
	HQ File 01/84/050/00240/AM15	RLA File : 03/95/040/00314/AM14	Lic.No/Date:0310786785 14.07.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, the Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken by NC in its meeting No.04/AM-14 held on 01.05.2014, as detailed below:-

S.No.	Export Product	Exp. qty	Import item	Qty allowed
1.	Embroidery in the piece, in strips or in motif embroidered T/C (Polyester cotton, 80% Polyester 20% Cotton), GSM-84+/-10%	4,15,400 Sq. yard	Polyester Cotton Grey in 80% Polyester 20% Cotton fabric, GSM-84+/-10%, width-63"	4,73,556 Sq. yard (including 14% wastage)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

3	<b>Case No.: 19/30/84-ALC3/2014</b>	Party Name: TEXTPORT OVERSEAS PVT.LTD,	Meet No/Date:30/84-ALC3/2014 20.11.2014	<b>Status:</b> Approved
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HQ File 01/84/050/00258/AM15	RLA File : 07/21/040/00422/AM15	Lic.No/Date:0710106337 08.08.2014	
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**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Qty	Import item	Quantity allowed
1.	100% Cotton Children/Infants full sleeve Jackets.	8900 Nos	100% Cotton herringbone dyed woven fabric, width:58", GSM-292+-10%	10640 Sqms
			Poly/Spun Polyester Sewing Thread	1730000 Meters
			Poly Bag	8000 Nos

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

4	<b>Case No.:</b> 15/30/84-ALC3/2014	<b>Party Name:</b> S.BASKAR (PROP. NSB TECHNOLOGIES),	<b>Meet No/Date:</b> 30/84-ALC3/2014 20.11.2014	<b>Status:</b> Deferred
	HQ File 01/84/050/00254/AM15	RLA File : 07/24/040/00171/AM15	Lic.No/Date:0710106576 27.08.2014	Deferred date 18.12.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not provided CAD, Sketch and measurement chart of export product in this case. Therefore, after deliberations it was decided to call for the same and defer the case for re-listing on 18.12.2014.

5	<b>Case No.:</b> 6/30/84-ALC3/2014	<b>Party Name:</b> ROYAL TOUCH FABLON PVT. LTD.,	<b>Meet No/Date:</b> 30/84-ALC3/2014 20.11.2014	<b>Status:</b> Deferred
	HQ File 01/84/050/00245/AM15	RLA File : 02/24/040/00114/AM15	Lic.No/Date:0210204971 12.09.2014	Deferred date 18.12.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Ministry of C & PC for their examination and comments. It was decided to defer the case for re-listing on 18.12.2014.

6	<b>Case No.:</b> 14/30/84-ALC3/2014	<b>Party Name:</b> KABADI SHANKARSA & CO.,	<b>Meet No/Date:</b> 30/84-ALC3/2014 20.11.2014	<b>Status:</b> Deferred
	HQ File 01/84/050/00253/AM15	RLA File : 07/24/040/00241/AM15	Lic.No/Date:0710106797 30.09.2014	Deferred date 18.12.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 18.12.2014.



7	<b>Case No.:</b> 8/30/84-ALC3/2014	<b>Party Name:</b> B.M.PROCESSING INDUSTRIES	<b>Meet No/Date:</b> 30/84-ALC3/2014 20.11.2014	<b>Status:</b> Approved
	HQ File 01/84/050/00247/AM15	RLA File : 05/23/040/00291/AM15	Lic.No/Date:0510391457 07.10.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Qty	Import item	Quantity allowed
1.	Dyed Viscose Rayon filament yarn/Twisted viscose rayon filament yarn/Dyed & twisted viscose rayon filament yarn (Net content of import item in export product undyed & untwisted viscose rayon filament yarn=59405.941Kgs)	59405.941 Kgs	Undyed & untwisted viscose rayon filament yarn	60000 Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

8	<b>Case No.:</b> 11/30/84-ALC3/2014	<b>Party Name:</b> LOYAL TEXTILE MILLS LTD	<b>Meet No/Date:</b> 30/84-ALC3/2014 20.11.2014	<b>Status:</b> Deferred
	HQ File 01/84/050/00250/AM15/	RLA File : 35/24/040/00017/AM15	Lic.No/Date:3510044557 10.10.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 18.12.2014.

9	<b>Case No.:</b> 12/30/84-ALC3/2014	<b>Party Name:</b> APSARA SILKS	<b>Meet No/Date:</b> 30/84-ALC3/2014 20.11.2014	<b>Status:</b> Approved
	HQ File 01/84/050/00251/AM15	RLA File : 07/24/040/00244/AM15	Lic.No/Date:0710106813 10.10.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Qty	Import item	Quantity allowed
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1.	38% Silk & 62% Cotton Dyed/printed fabrics GSM-61+-10% width 140CMS.	1429 Meters	38% Silk & 62% Cotton plain fabrics GSM-61+-10% width 140CMS	1460 Meters
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The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

10	<b>Case No.:</b> 13/30/84-ALC3/2014	<b>Party Name:</b> APSARA SILKS	<b>Meet No/Date:</b> 30/84-ALC3/2014 20.11.2014	<b>Status:</b> Approved
	HQ File 01/84/050/00252/AM15	RLA File : 07/24/040/00242/AM15	Lic.No/Date: 0710106812 10.10.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Qty	Import item	Quantity allowed
1.	100% Linen Dyed/printed fabrics GSM-110+-10% width 140CMS.	1905 Meters	100% Linen Plain fabrics GSM-110+-10% width 140CMS.	1943 Meters

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

11	<b>Case No.:</b> 16/30/84-ALC3/2014	<b>Party Name:</b> SHAHI EXPORTS PVT. LTD.	<b>Meet No/Date:</b> 30/84-ALC3/2014 20.11.2014	<b>Status:</b> Deferred
	HQ File 01/84/050/00255/AM15	RLA File : 07/24/040/00245/AM15	Lic.No/Date: 0710106814 10.10.2014	Deferred date 18.12.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 18.12.2014.

12	<b>Case No.:</b> 20/30/84-ALC3/2014	<b>Party Name:</b> MOTILAL DULICHAND PVT.LTD	<b>Meet No/Date:</b> 30/84-ALC3/2014 20.11.2014	<b>Status:</b> Deferred
	HQ File 01/84/050/00259/AM15	RLA File : 06/24/040/00019/AM15	Lic.No/Date: 0610037936 14.10.2014	Deferred date 18.12.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 18.12.2014.

13	<b>Case No.:</b> 2/30/84-ALC3/2014	<b>Party Name:</b> RICHA GLOBAL EXPORTS P. LTD.	<b>Meet No/Date:</b> 30/84-ALC3/2014 20.11.2014	<b>Status:</b> Deferred
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HQ File 01/84/050/00241/AM15	RLA File : 05/24/040/00327/AM15	Lic.No/Date:0510391638 17.10.2014	Deferred date 18.12.2014
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**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not provided Proper CAD of the export product in this case. Therefore, after deliberations it was decided to call for the same and defer the case for re-listing on 18.12.2014.

14	<b>Case No.:</b> 5/30/84- ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:30/84- ALC3/2014 20.11.2014	<b>Status:</b>  Deferred
	HQ File 01/84/050/00244/AM15	RLA File : 05/24/040/00326/AM15	Lic.No/Date:0510391637 17.10.2014	Deferred date 18.12.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the CAD provided by the firm is not legible. Therefore, after deliberations it was decided to call for the same and defer the case for re-listing on 18.12.2014.

15	<b>Case No.:</b> 18/30/84- ALC3/2014	Party Name: LOYAL TEXTILE MILLS LTD	Meet No/Date:30/84- ALC3/2014 20.11.2014	<b>Status:</b>  Deferred
	HQ File 01/84/050/00257/AM15	RLA File : 35/24/040/00019/AM15/	Lic.No/Date:3510044562 20.10.2014	Deferred date 18.12.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 18.12.2014.

16	<b>Case No.:</b> 7/30/84- ALC3/2014	Party Name UNIQUE FASHION	Meet No/Date:30/84- ALC3/2014 20.11.2014	<b>Status:</b>  Deferred
	HQ File 01/84/050/00246/AM15	RLA File : 05/24/040/00332/AM15/	Lic.No/Date:0510391721 22.10.2014	Deferred date 18.12.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 18.12.2014.

17	<b>Case No.:</b> 10/30/84- ALC3/2014	Party Name PRICE AND BUCKLAND (INDIA) PVT. LTD.	Meet No/Date:30/84- ALC3/2014 20.11.2014	<b>Status:</b>  Deferred
	HQ File 01/84/050/00249/AM15	RLA File : 05/24/040/00298/AM15/	Lic.No/Date:0510391709 22.10.2014	Deferred date 18.12.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 18.12.2014

18	<b>Case No.:</b> 3/30/84-	Party Name RICHA	Meet No/Date:30/84-	<b>Status:</b>
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ALC3/2014	GLOBAL EXPORTS P. LTD	ALC3/2014 20.11.2014	Approved
HQ File 01/84/050/00242/AM15	RLA File : 05/24/040/00334/AM15	Lic.No/Date:0510391732 27.10.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Qty	Import item	Quantity allowed
1.	Ladies top made of 100% Polyester dyed woven fabric, GSM-117+-10%, along with Indian fabric (Style no. 368391).	5850 Nos	100% Polyester dyed woven fabric, GSM-117+-10%,	3510 Sqms (@ 0.6Sqm per piece)
2.	Ladies top made of 37% Polyester 35% Linen 28% Cotton yarn dyed knitted fabric, GSM-180+-10%, (Style no. 358470).(Net content of import in export product should be 0.229 gms per piece)	3880 Nos	37% Polyester 35% Linen 28% Cotton yarn dyed knitted fabric, GSM-180+-10%,	1.72 Sqm per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

19	<b>Case No.:</b> 4/30/84-ALC3/2014	Party Name RICHA GLOBAL EXPORTS P. LTD	Meet No/Date:30/84-ALC3/2014 20.11.2014	<b>Status:</b> Approved
	HQ File 01/84/050/00243/AM15	RLA File : 05/24/040/00335/AM15	Lic.No/Date:0510391733 27.10.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Qty	Import item	Quantity allowed
1.	Ladies top made of 100% Polyester dyed woven fabric, GSM-83+-10%, along with 100% Polyester dyed woven Fabric (Trim) GSM-80+-10% (Style no. 368662-368667).	8000 Nos	100% Polyester dyed woven fabric, GSM-83+-10%, 100% Polyester dyed woven fabric, GSM-83+-10%,	8480 Sqms 2400 Sqms

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

20	<b>Case No.:</b> 9/30/84-ALC3/2014	Party Name SUPERFIL PRODUCTS LIMITED	Meet No/Date:30/84-ALC3/2014 20.11.2014	<b>Status:</b> Deferred
	HQ File	RLA File :	Lic.No/Date:0410159626	Deferred date



01/84/050/00248/AM15	04/24/040/00186/AM15	27.10.2014	18.12.2014
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**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the matter to DIPP for their examination and comments. It was decided to defer the case for re-listing on 18.12.2014.

21	<b>Case No.:</b> 21/30/84-ALC3/2014	Party Name G.R.CORPORATION	Meet No/Date:30/84-ALC3/2014 20.11.2014	<b>Status:</b> Deferred
	HQ File 01/84/050/00260/AM15	RLA File : 06/24/040/00021/AM15	Lic.No/Date:0610037952 31.10.2014	Deferred date 18.12.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 18.12.2014

22	<b>Case No.:</b> 17/30/84-ALC3/2014	Party Name INDO-BRITISH GARMENTS PVT.LTD	Meet No/Date:30/84-ALC3/2014 20.11.2014	<b>Status:</b> Approved
	HQ File 01/84/050/00256/AM15	RLA File : 05/23/040/00340/AM15	Lic.No/Date:0510391855 03.10.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. It is not noted that for export item No. 1 (Men's Jacket made of 100% Polyester PU coated fabric) the firm has claimed more than 6 Sqm fabric for per piece but it is not clear from the CAD and measurement submitted by the firm whether in export item No.1 is only Men's jacket or trouser is include with it. Therefore the committee could not calculate the requirement of inputs for export item No. 1 in this case. For export item No. 2 and 3 the Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Qty	Import item	Quantity allowed
2.	Thermal parkha jacket made of 100% nylon canvas pu coated fabric GSM 130+-10% (Style No. CAN-PAR-JKT-002).	1729 Nos	100% nylon canvas pu coated fabric GSM 130+-10%, width 57/58"	7444 Sqms
3.	Ultra security jacket made of 100% nylon canvas pu coated fabric GSM 165+-10% (Style No. CAN-PAR-JKT-003).	2225 Nos	100% nylon canvas pu coated fabric GSM 165+-10%, width 57/58"	7091 Sqms

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.